

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad 'A' Bench, Hyderabad

Before Shri Manjunatha G., Accountant Member
and
Shri K. Narasimha Chary, Judicial Member

आ.अपी.सं / **ITA No.1713/Hyd/2017**
(निर्धारण वर्ष / Assessment Year: 2014-15)

Sew Infrastructure Limited Hyderabad [PAN : AADCS4061P]	Vs.	Deputy Commissioner of Income Tax Central Circle-2(2) Hyderabad
(Appellant)		(Respondent)
निर्धारिती द्वारा / Assessee by:		Shri M.V.Prasad & Shri K.S.Rajendra Kumar, AR
राजस्व द्वारा / Revenue by::		Shri B.Bala Krishna, CIT-DR
सुनवाई की तारीख / Date of hearing:		11 / 12 / 2024
घोषणा की तारीख / Date of Pronouncement:		11 / 12 / 2024

आदेश / ORDER

PER. MANJUNATHA G., A.M:

This appeal filed by the assessee is directed against the order dated 31.07.2017 of the learned Commissioner of Income Tax (Appeals) [Learned CIT(A)]-12, Hyderabad, relating to A.Y.2014-15.

2. At the outset, the learned Counsel for the assessee submitted that the appellant would like to withdraw the appeal filed before the Tribunal, for which the Ld.DR has not raised

any objection. On this ground, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 11th December, 2024.

Sd/-

Sd/-

(K. NARASIMHA CHARY) JUDICIAL MEMBER	(MANJUNATHA G.) ACCOUNTANT MEMBER
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Hyderabad, dated 11th December, 2024

L.Rama, SPS

Copy to:

S.No	Addresses
1	SEW Infrastructure Limited, 6-3-871, Snehalata Greenlands Road, Begumpet, Hyderabad
2	The Deputy Commissioner of Income Tax, Circle-2(2), Hyderabad
3	The Pr.CIT, Central Circle, Hyderabad
4	The DR, ITAT Hyderabad Benches
5	Guard File

By Order